

(a) whether his attention has been drawn to the news items captioned "Bid to stall tax raids-Businessmen launch operation" appearing in the 'Indian Express', New Delhi of 10th January, 1986;

(b) if so, the counter measures being taken or taken by Government to unearth black-money from the business houses and professionals like doctors, architects, advocates Income-tax practitioners, Chartered accountants and others who do not issue any receipts for their fees/remuneration;

(c) the particulars of Business Houses and others from whom unaccounted money to the tune of Rs. 1 crore and above had been seized during the month of December 1985 and till date; and

(d) the action being taken to stop such malpractices by these tax dodgers ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and b. Yes, Sir. Government will not yield to any pressures from any quarters. On receipt of specific information, all possible measures including survey and searches are undertaken and shall continue to be undertaken to unearth black money from the business houses, professionals and others who do not issue any receipts for their fees/remuneration.

(c) The details of cases where prima facie unaccounted money to the tune of Rs. 1 crore and above had been seized from December 1985 till date are as under :

Sl. No.	Name of the case	Total assets seized (Rs. in lakhs)
1.	Bajaj Group	Rs. 118.33
2.	Sh. Bansilal N. Zaveri	Rs. 125.78
3.	M/s. Nagarjuna Fertilisers Chemicals Ltd. Group	Rs. 237.67

(d) All necessary steps including administrative, legislative and institutional are being

taken from time to time to stop malpractices by tax dodgers.

#### Stagnancy in shrimp catches

158. SHRI SOMNATH RATH : Will the Minister of COMMERCE be pleased to state :

(a) whether the Marine Products Exports Development Authority is aware of the stagnant shrimp catches all over the country;

(b) if so, the reasons for his Ministry permitting large trawlers to be imported under the 100 per cent export schemes;

(c) whether any compensation will be given to small fishermen under this decision when catches have not grown noticeably; and

(d) if not, the steps MPEDA are taking to ensure over fishing of shrimp ?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : (a) Yes, Sir.

(b) to (d). According to the report of a Technical Committee constituted by the Ministry of Agriculture for assessing the potential of shrimp resources in the country and the present level of exploitation, the exploitable resources has not been fully harvested in the deep sea areas and there is scope for introduction of more vessels under various schemes including 100 per cent Export-oriented Units scheme to exploit multi-species fishery resources off the Indian Coasts. There is no proposal for giving any compensation to small fishermen in the areas where the catches have not grown noticeably.

#### Raids to detect tax evasion

159. SHRI SOMNATH RATH :  
SHRI HARISH RAWAT :  
SHRI C. MADHAV REDDI :

Will the Minister of FINANCE be pleased to lay on the Table a statement showing :

(a) the number of raids conducted on different firms, private companies and individuals for tax evasion and under FERA from 1st April, 1985 till date;

(b) the amount of tax evasion detected; and

(c) the number of cases filed and the amount realised.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). The information is being collected and will be laid on the Table of the House.

**Export of cardamom to prevent fall in prices**

160. PROF. P. J. KURIEN : Will the Minister of COMMERCE be pleased to state :

(a) whether the Cardamom Board has given a suggestion that 500 tonnes of low grade cardamom should be exported to the Scandinavian countries with a view to preventing the price of cardamom from falling further;

(b) if so, whether any decision has been taken in this regard; and

(c) if so, the details thereof ?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : (a) to (c). The Board has sent a proposal for exports on the basis of a Government subsidy to offset the substantial losses likely to be incurred in the operation. In view of the success achieved in exporting nearly all our exportable production by January, 1986 such operations are not considered necessary. Besides after careful consideration Government have already provided Cash Compensatory Support of 10 per cent on the exports of Cardamom. Chairman Cardamom Boards has also been advised to step up promotional activities both for internal as well as international markets.

**Export of Cardamom to Gulf countries**

161. PROF. P. J. KURIEN : Will the

Minister of COMMERCE be pleased to state :

(a) whether Government have received any request that the Cardamom Trading Corporation should be asked to export cardamom to the Gulf-countries; and

(b) if so, whether Government have considered this request and taken final decision thereon ?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : (a) and (b). The Cardamom Trading Corporation Limited is a Commercial Organisation set up with the primary objective of domestic and international trade in cardamom and its products. The decisions regarding its commercial operations have to be taken by its management based on commercial considerations.

**Increase in revenue receipts from income tax**

162. PROF. P. J. KURIEN : Will the Minister of FINANCE be pleased to state :

(a) whether the revenue receipts from income tax have substantially gone up as a result of the concession in tax announced in the annual budget for 1985-86;

(b) if so, the details of the increase with the State-wise break-up; and

(c) the details of the measures taken to realise the tax as well as the arrears ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No information is available to show that the increase is directly relatable to the concession.

(b) Does not arise.

(c) The Income-tax Act, 1961 provides for several steps for enforcing collection and recovery of 'Tax in arrears' such as levy of penalty, attachment of monies due to the defaulters; distraint and sale of movable property, committing the defaulter to civil